

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RESILIENT TECHNOSOLUTIONS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Oban Fashions Private Limited
2.	Date of incorporation of corporate debtor	29 th December, 2015
3.	Authority under which corporate debtor is incorporated / registered	ROC – Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U18204MH2015PTC271385
5.	Address of the registered office and principal office (if any) of corporate debtor	102, VIP Plaza, B-7, Veera Industrial Estate Off Andheri Link Road, Andheri (West), Mumbai, Maharashtra, India, 400053
6.	Insolvency commencement date in respect of corporate debtor	07 th January, 2025
7.	Estimated date of closure of insolvency resolution process	06 th July, 2025 being 180 th day from Insolvency Commencement Date
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Sanjay Ramdas Mahajan IBBI Registration No.: IBBI/IPA-001/IP-P02122/2021-22/13523
9.	Address and e-mail of the interim resolution professional, as registered with the Board	3/3, Mohanlal Mansion, Bhandarkar Road, Matunga Central, Mumbai - 400019, Maharashtra Email-id: sanjaymahajan@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: Orion Resolution and Turnaround Private Limited: 811, Meadows Sahar Plaza Sub Plot A Bldg No, 6 AK Road Next to Kohinoor Continental Mumbai -400069 Correspondence Email-id cirp.obanfashion@gmail.com
11.	Last date for submission of claims	06 th February, 2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link for downloading the form: https://ibbi.gov.in/en/home/downloads -

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Oban Fashions Private Limited** vide order C.P.(IB) No.238/MB/ 2022 dated 07th August, 2025.

The creditors of **Oban Fashions Private Limited**, are hereby called upon to submit their claims with proof on or before **06th February, 2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 09th January, 2025

Place: Mumbai



Sd/-

Sanjay Mahajan

Interim Resolution Professional

In the matter of Oban Fashions Private Limited

Registration No.: IBBI/IPA-001/IP-P02122/2021-22/13523

Registered Address: 3/3, Mohanlal Mansion, Bhandarkar Road, Matunga Central, Mumbai – 400019

Registered Email Id: sanjaymahajan@hotmail.com

AFA Validity date: 30th June, 2025

Process specific address for correspondence:

Orion Resolution & Turnaround Private Limited,
811,8th Floor, Meadows, Sahar Plaza Complex, Off. J B Nagar/Chakala
Metro Station, Andheri – Kurla Road, Andheri East, Mumbai - 400069.

Process specific e-mail ID for correspondence: cirp.obanfashion@gmail.com